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दिल्ली विधिज्ञ परिषद्
BAR COUNCIL OF DELHI
(Statutory Body Constituted under the Advocates Act, 1961)
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. : **18/Gen/SF/2024**

Dated : **09.01.2024**


NOTIFICATION

It is hereby notified for general information that according to the application dt. 08.01.2024 alongwith relevant documents received from Mr.Vijay Kumar Sharma, who was enrolled with the Bar Council of Delhi as an Advocate vide enrolment No. D/2530/2014, he was convicted under relevant sections of Prevention of Corruption Act and has undergone imprisonment of two years three months and five days, and completed his sentence as on 14.12.2023.

The application of Mr. Vijay Kumar further reveals that he has failed to intimate the factum of his conviction and imprisonment, to the Bar Council of Delhi, as required under the law, and now vide application dated 08.01.2024 seeks to be allowed to continue practice.

However, after perusal of application and documents annexed thereto, it is apparent that Mr. Vijay Kumar Sharma was found guilty of offence involving moral turpitude, which is a disqualification for enrolment under section 24A of the Advocates Act. Nevertheless, the proviso to section 24A provides that such disqualification for enrolment shall cease to have effect after a period of two years has elapsed since his release.

In view of the aforesaid legal provision and analogy drawn, the Bar Council of Delhi hereby suspends the licence of Mr. Vijay Kumar Sharma to practice as an advocate, for a period of two years, i.e. with effect from the date of his release from custody i.e. 15.12.2023 till 14.12.2025.


Col. Arun Sharma (Retd.)
Secretary

Copy forwarded for information to :

1. The Ist Additional Solicitor General of India, Supreme Court of India, New Delhi
2. The Secretary, Bar Council of India, 21, Rouse Avenue, New Delhi
3. The Secretaries of All Bar Associations, Delhi
4. The Secretaries of All State Bar Councils
5. The Registrar, Supreme Court of India, New Delhi
6. The Registrar General, High Court of Delhi, New Delhi
7. The Registrar Generals, All High Courts in India
8. The District & Sessions Judge, Tis Hazari Courts, Delhi
9. The District Judges in all 7 Districts of Delhi
10. The District Magistrates in all 9 Districts of Delhi
11. The Secretary, Ministry of Law, Justice & Co. Affairs, New Delhi
12. Mr. Vijay Kumar, R/o Falt No.3, Type-IV Flats, NDMC ESS, Kidwai Nagar West, New Delhi-110023, with a direction to surrender the original enrolment certificate of Bar Council of Delhi, with immediate effect.

HIGH COURT OF DELHI : NEW DELHI

(GENL.-ADMN.-I BRANCH)

No. 2751 G-7/Genl.-I/DHC
Dated: 15/01/2024

To

The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.



Sub: Notification regarding Suspension of Licence of Advocate.

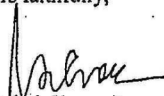
Sir,

I am directed to forward herewith a copy of Notification No. 18/Gen/SF/2024 dated 09.01.2024, received from the Secretary, Bar Council of Delhi, on the above subject, with a request to circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Yours faithfully,

Incl.: as above

Gen. Br.


(Ashok Kumar)
Assistant Registrar

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 1748 - 1878 /Genl./Misc./Circulation/2024

Dated, Delhi the 18 JAN 2024

Sub: Notification regarding suspension of Licence of Advocate.


Forwarded a copy of the letter bearing No. 2751/G-7/Genl.-I/DHC dated 15/01/2024, this office letter bearing diary No. 199/B dated 18/01/2024 alongwith copy of the notification Ref No. 18/Gen/SF/2024 dated 09/01/2024 of Col. Arun Sharma(Retd.), Honorary Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110049, received from Sh. Ashok Kumar, Ld. Assistant registrar(Genl-I), Hon'ble High Court of Delhi, New Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.


(UMED SINGH)

Link, Officer In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi.

Encl. As above


29/01/2024